

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. Dr. Pramod Deo, Chairperson
2. Shri R.Krishnamoorthy, Member
3. Shri S.Jayaraman, Member
3. Shri V.S.Verma, Member

Petition No.119/2009

In the matter of

Determination of provisional transmission tariff of 400 kV D/C Kota-Merta transmission line (Ckt-I and Ckt II) along with associated bays under System Strengthening in South West part of Northern Grid (Part-A) Transmission system in Northern Region for tariff period from 1.2.2009 to 31.3.2009.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Power Purchase Centre, Panchkula
8. Power Development Department, Govt. of J&K, Jammu
9. Uttar Pradesh Power Corporation Ltd, Lucknow
10. Delhi Transco Ltd, New Delhi
11. BSES Yamuna Power Limited, New Delhi
12. BSES Rajdhani Power Ltd., New Delhi
13. North Delhi Power Ltd., New Delhi
14. New Delhi Municipal Council, New Delhi
15. Chief Engineer, Chandigarh Administration, Chandigarh
16. Uttarakhand Power Corporation Ltd, Dehradun
17. North Central Railway, Allahabad

.....Respondents

The following were present:

1. Shri Rakesh Prasad, PGCIL
2. Shri M.M.Mondal, PGCIL

**ORDER
(DATE OF HEARING: 30.7.2009)**

The application has been made for approval of provisional transmission charges for 400 kV D/C Kota-Merta transmission line (Ckt-I and Ckt II) along with associated bays (the transmission line) under System Strengthening in South West

part of Northern Grid (Part-A) (the transmission scheme) in Northern Region for tariff period from 1.2.2009 to 31.3.2009, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 (the 2004 regulations).

2. The investment approval for the transmission scheme was accorded by Board of Directors of the petitioner company vide memorandum dated 27.10.2006 at an estimated cost of Rs. 38128 lakh which includes IDC of Rs.1763 lakh.

3. The date of commissioning of the transmission line, its approved cost and the actual cost as on the date of commercial operation, as given by the petitioner are extracted hereunder:

(Rs. in lakh)				
Date of commercial operation	Approved cost	Capital cost as on date of commercial operation	Balance estimated expenditure	Estimated completion cost
1.2.2009	38128.00	29009.00	2050.00	31059.00

4. The expenditure up to 31.3.2008 has been verified from the audited statement of accounts for the year 2007-08. For the period from 1.4.2008 to the date of commercial operation, the expenditure indicated is based on books of accounts yet to be audited.

5. The petition has been heard after notice to the respondents. No reply has been filed by any one of them. None was present at the hearing on their behalf.

6. The petitioner has claimed the following provisional transmission charges based on the capital cost of Rs. 29009.00 lakh as on the date of commercial operation of the transmission system:

(Rs. in lakh)	
Period	Transmission system
2008-09 (Pro rata)	721.95

